

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
DELHI.

(6)

C.C.P. No. 239/89 in OA 916/89. S.S.Bhatia Vs. Delhi Admn

13.3.1990.

Petitioner through counsel Shri V.P.Gupta.

On behalf of the respondents Shri M.M.Sudan, counsel is present.

We have heard Shri V.P.Gupta on behalf of the petitioner and Shri M.M.Sudan on behalf of the respondents Selection Grade. Shri Sudan informs us that a post has been created in the category of 'Workshop Incharge' and only a D.P.C. has to be constituted to consider the case of the petitioner. As soon as the D.P.C. meets and formalises the name of the person chosen, the rest of the formalities would follow. Shri Gupta stated that he was interested in the petitioner being selected and appointed. We cannot give any direction for selecting or appointing any particular person but we would like this D.P.C. to be constituted forthwith and they should meet and select the eligible person within four weeks from today and make the appointment within another four weeks thereafter. We order accordingly.

In view of the above, this C.C.P. is disposed of and the notice of contempt is discharged.

*B.C. Mathur*  
(B.C. Mathur)  
Vice-Chairman (A)  
13.3.1990.

*AB*  
(Amitav Banerji)  
Chairman  
13.3.1990.

SKS